condition applies as per para (i) above) shall not transfer in any manner such as sale, assignment etc., his share capital directly or indirectly to any other person during lock-in-period, i.e., the invested amount in the shareholding by the equity holder shall not be reduced in any circumstances during the lock-in period.

- (iii) In case of issue of fresh equity, within the lock-in period the declaration of dividend and/or special dividend shall be barred.
- (iv) The provision of lock-in period shall not apply, in pursuance to enforcement of pledge by the lending financial institutions/banks in the event of defaults committed by the UAS licensee company.

Objections to Mobile Number Portability

2941. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that there have been objections from security agencies to implement Mobile Number Portability, on account of potential misuse by anti-national elements;
 - (b) if so, the details thereof, and
- (c) the steps Government proposes to take to incorporate appropriate safeguards so as to make the mechanism foolproof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Sir, the main security concerns of the Security Agencies with regard to implementation of Mobile Number Portability are seamless lawful interception of messages/ call related information in case the ported number is already under lawful interception.

(c) The views of Ministry of Home Affairs on porting process for numbers under lawful interception in awaited. Thereafter, necessary instructions regarding porting process for numbers under lawful interception shall be issued.

Withdrawal of Google Inc.s from China

2942. SHRI R. C. SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state in what manner Google Inc's threat of withdrawing from China over censorship help India to gain in IT, market and other services?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): As per the National Association of Software and Services

Companies (NASSCOM), Google's reported scaling down of its operations in China is not likely to have any significant impact on the growth of Indian IT/ITES Sector directly.

IT Services

2943. SHRI R.C. SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the growth of domestic and international IT services during the last three years, yearwise;
 - (b) the impact on the domestic and IT services due to global economic slowdown; and
- (c) the structural changes that his Ministry is planning in coordination with NASSCOM so as to keep Indian IT services competitive and a global leader?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) The growth of Information Technology - Information Technology Enabled Services (IT-ITES) revenue (domestic + exports) during each of the last three years is given in Statement (See below).

- (b) As per National Association of Software and Services Companies (NASSCOM), the IT and ITES sector has also been adversely impacted by the global economic slowdown. The domestic growth rate has declined from 42.7% in the year 2007-08 to 9.4% in the year 2008-09. The growth rate of the IT and ITES exports during the year 2008-09 has declined to 16.5% as compared to 29.5% in 2007-08. During the year 2009-10, the IT-ITES domestic and exports growth rate is estimated to be 9.4% and 5.5% respectively.
- (c) The Department of Information Technology had recently set up a Task Force to suggest measures to stimulate the growth of IT & ITES and Electronics Hardware Manufacturing Industry in the country in the backdrop of significant challenges faced by the IT industry owing to the global economic crisis. The Task Force had due representation from the NASSCOM. It has submitted its report in December, 2009. Inter-Ministerial consultations on the recommendations contained in the report have been held. Further, Government has decided to constitute a Committee of Secretaries (COS) under the chairmanship of Cabinet Secretary for facilitating examination and implementation of the recommendations of the Task Force on a fast track basis.